

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17769-17770/2012

(From the judgment and order dated 21/03/2012 in SCA No.2154/2011 dated 26/04/2012 in SCA No.2154/2011,CA No.4325/2012 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

GUJARAT A.K.M.MANDAL TR.SEC.

Petitioner(s)

VERSUS

HATHISINGH MANUFACTURING CO.LTD.& ANR

Respondent(s)

Date: 05/06/2012 These Petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
(VACATION BENCH)

For Petitioner(s) Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

UPON being mentioned the Court made the following
O R D E R

The order dated 31.05.2012 shall be read as
under:-

Since the challenge is against the interim order granted, we find no reason to entertain these special leave petitions. The special leave petitioners are, accordingly, dismissed.

All the same, we request the High Court to dispose of Special Civil Application No.2154 of 2011 and Special Civil Application No.5993 of 2010 as expeditiously as possible.

(NARENDRA PRASAD) (RENUKA SADANA)
COURT MASTER COURT MASTER